

SECTION XI

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 19.08.2014

Court No. 2

Item No. 18

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC..12472 OF 2014

WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P. & ORS.

...PETITIONER(S)

VERSUS

GUPALI

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 25.04.2013 passed by the High Court of Judicature at Allahabad in Second Appeal No. 425 of 2013.

It is submitted that the Special Leave Petition (cc) No.11523 of 2014 arising out of similar issue was listed before the Hon'ble Court on 04.08.2014 when the Court was pleased to direct issue of notice and the same is still pending before the Hon'ble Court. (copy of order dated 04.08.2014 enclosed)

It is submitted that there is a delay of 329 days in filing the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is submitted that Special Leave Petition (cc) 12321 of 2014 and the instant matter arising out of similar issue and have been tagged together.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 13th day of August, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Abhishek Chaudhary, Advocate

ASSISTANT REGISTRAR